

S.L. No. 48/25

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN**

**MEMORANDUM OF APPLICATION**

[Under Section 18(1) read with Sections 14, 15 and 17 of the National Green  
Tribunal Act, 2010]

**Original Application no. 39 of 2025**

Between

Parijat Mullick & Ors.

..... Applicants

AND

State of West Bengal & Ors.

..... Respondents

**I N D E X**

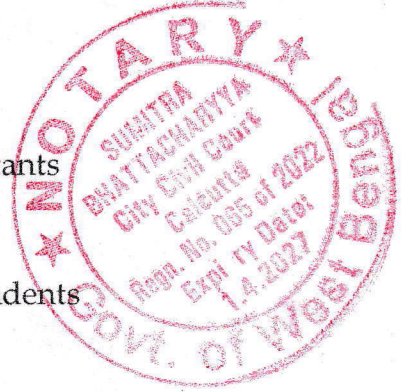
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*Krishnendu Bera*  
Krishnendu Bera,

Advocate, High Court, Calcutta.

9804470595 (M)

Email : krishnendubera87@gmail.com



24 FEB 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN

MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15 and 17 of the National Green  
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Original Application no. of 2025

Between

Parijat Mullick & Ors.

..... Applicants

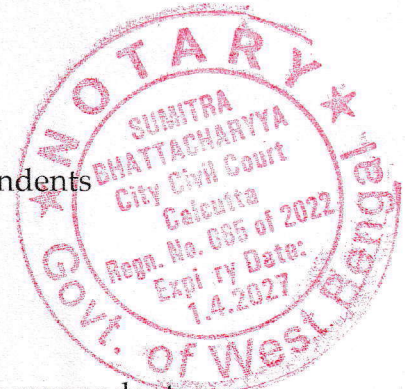
AND

State of West Bengal & Ors.

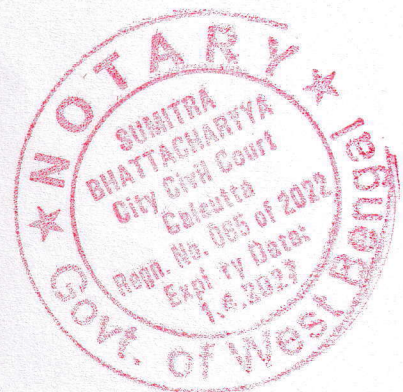
..... Respondents

SYNOPSIS

That adjacent to the house of the applicants the private respondents are running unit and engaged in the process of iron moulding, manufacturer of steels and seller of iron and steel items which all along caused severe noise pollution from early morning 5 a.m till late night at 10 a.m. That being a manufacturing units all the aforesaid private respondents are causing severe noise pollution. That due to continuous noise occurring the applicants are



unable to live peacefully and unable to stay. It is unfortunate to state that recently senior citizens of the family of the applicants are suffering from hearing problems due to irrational noise. The applicants states that there is a newborn baby about 4 months old in the family who had to be shifted to a different place due to such tremendous noise and air pollution. That on the basis of one complaint was lodged by the applicants a proceedings was held by the West Bengal Pollution Control Board on 24.11.2022 against the respondent no. 8 when the said respondent vide Memo dated 02.12.2022 was directed to take adequate noise control measures. But it is unfortunate that inspite of such direction no effective steps were taken. It is very much unbearable for which the mental peace at home is shaken. The applicants are not in a position to stay at home peacefully and having found no other alternative the applicants were constrained to submit complaint before the respondent authorities vide complaint dated 21.12.2024. It is unfortunate that inspite of receiving the complaint lodged by the applicants the respondent authorities remained silent over the matter, when it is matter of record that Units are functioning grossly violating the laws of the land and not having the requisite permissions from the department and the statutory authorities. Hence, this application.



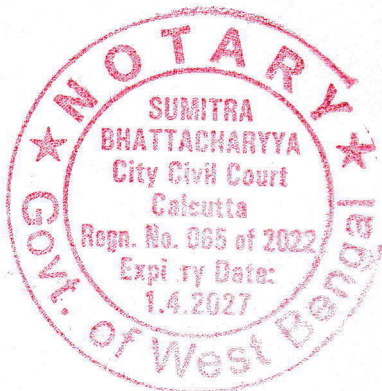


equipments etc, so that the people living in the neighbourhood may not suffer due to it's activities in any way whatsoever.

21.12.2024

: That due to massive/excessive noise and pollution from the units of the private respondents which unreasonably interferes with the peace, comfort of the applicants, the applicants having found no other alternative were constrained to submit complaint before the respondent authorities being the respondent nos. 1 to 6 inter-alia stating therein all the facts.

: Hence, this application.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL  
FINANCE CENTRE, 3<sup>RD</sup> FLOOR, NEW TOWN

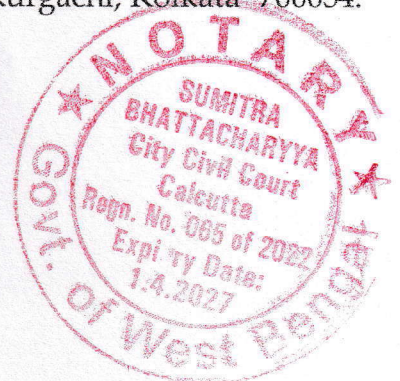
MEMORANDUM OF APPLICATION

[Under Section 18(1) read with Sections 14, 15 and 17 of the National Green  
Tribunal Act, 2010]

Original Application no. of 2025

Between

1. Parijat Mullick, son of Pradip Mullick, aged about 42 years, residing at 237/A, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.
2. Rupen Mullick, son of Late Jayanta Kumar Mullick, residing at 237A/1B, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.
3. Pradip Mullick, son of Late Radhanath Mullick, aged about 71 years, residing at 237/A, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.
4. Ranjit Mullick, son of Late Radhanath Mullick, aged about 85 years, residing at 237/A, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.
5. Indira Mullick, wife of Late Netai Chand Mullick, aged about 77 years, residing at 237/A, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.



6. Dilip Kumar Mullick, son of Late Radhanath Mullick, aged about 75 years, residing at 237A, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.

7. Kaberi Mullick, wife of Late Jayanta Kumar Mullick, aged about 58 years, residing at 237/A/1B, Manicktala Main Road, P.O- Kankurgachi, Kolkata- 700054.

..... Applicants.

AND

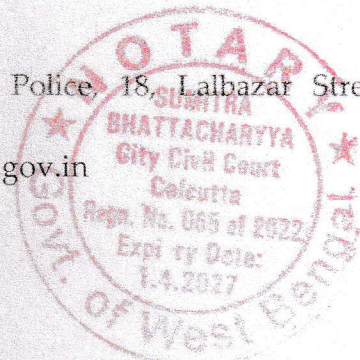
1. The State of West Bengal, represented through the <sup>Additional Chief</sup> ~~Principal~~ Secretary, Department of Environment, 5<sup>th</sup> Floor, Pranisampad Bhawan, Block- LB- II, Salt Lake, Sector- III, Kolkata- 700106. Email id- [acsenwb@gov.in](mailto:acsenwb@gov.in)

2. The Chief Secretary, Govt. of West Bengal, "Nabarna", 325, Sarat Chatterjee Road, Howrah- 711102. Email : [cs-westbengal@nic.in](mailto:cs-westbengal@nic.in)

3. The West Bengal Pollution Control Board, service through the Member Secretary, Paribesh Bhawan, 10A, Block- LA, Sector- III, Bidhannagar, Kolkata- 700106. Email id- [ms.wbpcb-wb@bangla.gov.in](mailto:ms.wbpcb-wb@bangla.gov.in)

4. The Chairman, West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block- LA, Sector- III, Bidhannagar, Kolkata- 700106. Email id- [chrnm.wbpcb-wb@bangla.gov.in](mailto:chrnm.wbpcb-wb@bangla.gov.in)

5. The Commissioner of Police, Kolkata Police, 18, Lalbazar Street, Kolkata- 700001. Email id- [cp@kolkatapolice.gov.in](mailto:cp@kolkatapolice.gov.in)



6. The Officer-in-Charge, Narkeldanga Police Station, 6/1, Dr. M.N. Chatterjee Sarani, Kolkata- 700009. Email id- [narkeldangaps@kolkatapolice.gov.in](mailto:narkeldangaps@kolkatapolice.gov.in)

7. Amiya Sales & Industries, represented through it's proprietor S.N Ghatak, having place of business at 237A, Satin Sen Sarani, P.O- Kankurgachi, P.S- Narkeldanga, Kolkata- 700054.

8. Shivangana Steels, represented through it's proprietor Phool Chand Jaiswal, having place of business at 237/A/1B, Satin Sen Sarani, P.O- Kankurgachi, P.S- Narkeldanga, Kolkata- 700054.

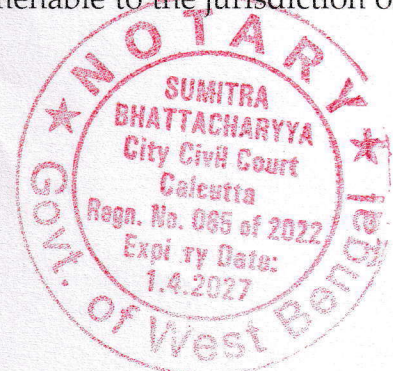
9. G. L. Shaw, having place of business at 237A, Satin Sen Sarani, P.O- Kankurgachi, P.S- Narkeldanga, Kolkata- 700054.

..... Respondents

**MOST RESPECTFULLY SHEWETH :**

1. The applicants are Bonafide and are law abiding citizens of India and permanently residing at the address as stated in the cause title.

2. That the address of the respondents are stated above for the purpose of service of notices pertaining to the instant application. All the acts, actions and inactions of the respondent authorities are amenable to the jurisdiction of this Tribunal.



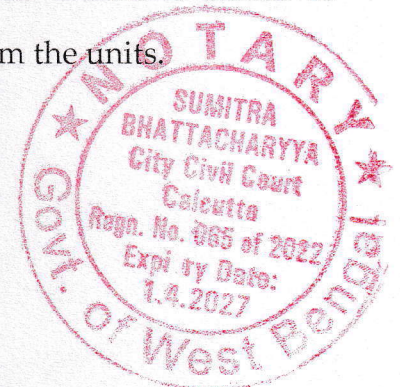
**3. FACTS IN BRIEF :**

(i) That adjacent to the house of the applicants the private respondent no. 7, Amiya Sales and Industries running unit and engaged in the process of iron moulding and respondent no. 8 being Shivangana Steels are the manufacturer of steels and seller of iron and steel items and the respondent no. 9, G.L. Shaw is the manufacturer of chain and other units which all along caused severe noise pollution from early morning 5 a.m till late night at 10 a.m.

(ii) That being a manufacturing units all the aforesaid private respondents are causing severe noise pollution for the entire day save and except the night time. That even on many occasions the respondent no. 9 carries out loading and unloading of iron chains upon causing tremendous noise.

(iii) That due to continuous noise occurring the applicants are unable to live peacefully and unable to stay. It is unfortunate to state that recently senior citizens of the family of the applicants are suffering from hearing problems due to irrational noise. The applicants states that there is a newborn baby about 4 moths old in the family who had to be shifted to a different place due to such tremendous noise and air pollution.

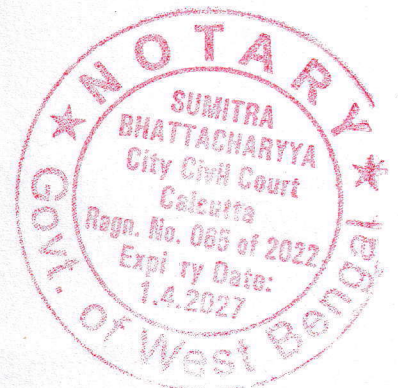
(iv) That moreover the units are engaged in manufacturing of iron and steel items and iron moulding also causes serious air pollution and most of the times the applicants are constrained to keep their windows closed to avoid the obnoxious and pungent smell emanating from the units.



(v) That on earlier occasion a complaint was lodged by the applicants and pursuant to the said complaint a proceedings was held by the West Bengal Pollution Control Board on 24.11.2022 against the respondent no. 8, when the applicant no. 1 appeared on behalf of the complainants. That after hearing all the parties the said respondent no. 8 vide Memo dated 02.12.2022 was directed to take adequate noise control measures by installing acoustic insulation panels, use of rubber pads, shifting of noise producing equipments etc, so that the people living in the neighbourhood may not suffer due to it's activities in any way whatsoever. But it is unfortunate that inspite of such direction no effective steps were taken by the said respondent no. 8 and officer-in-charge, Narkeldanga Police Station also failed to keep vigil over the situation.

Copy of the said Memo dated 02.12.2022 is annexed hereto and marked with the letter 'A' to this application.

(vi) The applicants state that the sound coming from the units of the respondents is very much unbearable for which the mental peace at home is shaken. The applicants are not in a position to stay at home peacefully and the applicants are facing extreme hazard and inconvenience cause by the said chronic noise. It is needless to mention here that the complainants are suffering since last few years and stay at their home becoming unbearable and tremendously hampered for which the applicants are suffering health problem like hearing discomfort and headache.



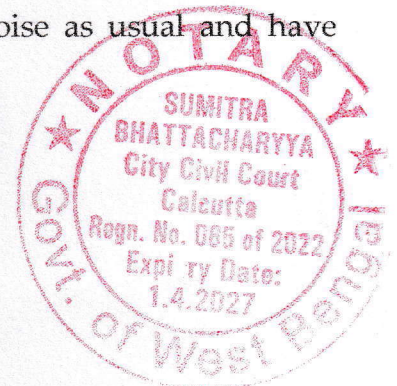
(vii) The applicants state that massive/excessive noise was under the control of the respondents and of such a nature as to unreasonably interferes with the peace, comfort of the applicants which they has to bear for 18 hours in a day. As such having found no other alternative the applicants were constrained to submit complaint before the respondent authorities being the respondent nos. 1 to 6 hereinabove vide complaint dated 21.12.2024 inter-alia stating therein all the facts.

Copy of the said complaint dated 21.12.2024 is annexed hereto and marked with the letter 'B' to this application.

(viii) It is a fact that in residential area where people are residing with family these units are caring on without following the minimum environmental norms. Units are functioning grossly violating the laws of the land and most of the units are not having the requisite permissions from the department and the statutory authorities. That at some point of time at about 6 am heavy chains of steel are fallen by the units at the outside which causes huge noise for which the old aged persons are suffering from different health issues.

Copy of some photographs are annexed hereto and marked with the letter 'C' to this application.

(ix) That despite passing the earlier order and directions passed by the West Bengal pollution control board the responding did not obeys such direction and did not follow such order and according to their whims continued manufacturing unit by way of making noise as usual and have become more aggressive than before.



(x) The applicant has made out a strong prima facie case for intervention of this Hon'ble Tribunal and the private respondents are running the units upon making extreme noise and pollution in the air on a day to day basis by the private respondents which the statutory authorities have failed to take cognizance of the issue.

(xi) The balance of convenience is in favour of passing of orders as prayed for hereinbelow by the applicants including passing of interim order for immediate redressal of the grievance of the applicants.

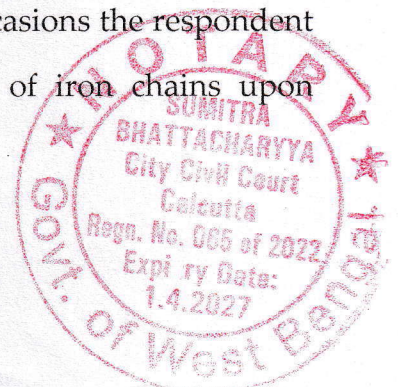
(xii) The applicants have no other adequate and/or alternative and/or efficacious remedy and the reliefs sought for herein, if granted, would be full, adequate and proper.

(xiii) Unless orders as prayed for herein are passed, the applicants will suffer irreparable loss and injury.

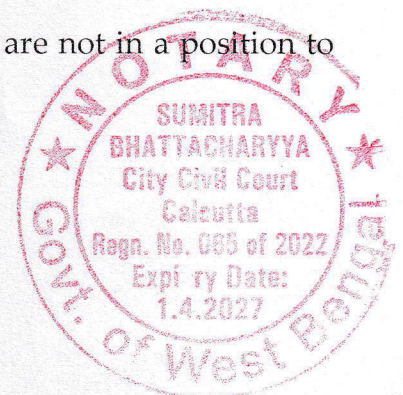
(xiv) This application is made bonafide and for the ends of justice.

#### 4. GROUNDS :

- I. For that being a manufacturing units all the private respondents are causing severe noise pollution for the entire day save and except the night time and even on many occasions the respondent no. 9 carries out loading and unloading of iron chains upon causing tremendous noise.



- II. For that due to continuous noise occurring the applicants are unable to live peacefully and unable to stay and recently senior citizens of the family of the applicants are suffering from hearing problems due to irrational noise as well as a newborn baby about 4 months old in the family who had to be shifted to a different place due to such tremendous noise and air pollution.
- III. For that the units are engaged in manufacturing of iron and steel items and iron moulding also causes serious air pollution and most of the times the applicants are constrained to keep their windows closed to avoid the obnoxious and pungent smell emanating from the units.
- IV. For that a proceedings was held by the West Bengal Pollution Control Board on 24.11.2022 against the respondent no. 8 and after hearing all the parties the said respondent no. 8 vide Memo dated 02.12.2022 was directed to take adequate noise control measures by installing acoustic insulation panels, use of rubber pads, shifting of noise producing equipments etc, so that the people living in the neighbourhood may not suffer due to it's activities in any way whatsoever.
- V. For that the sound coming from the units of the respondents is very much unbearable and the applicants are not in a position to

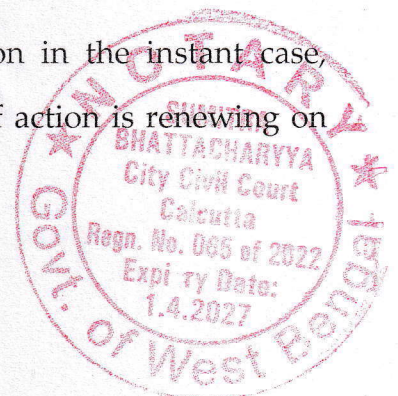


stay at home peacefully for which they are facing extreme hazard and inconvenience cause by the said chronic noise.

- VI. For that having found no other alternative the applicants were constrained to submit complaint before the respondent authorities being the respondent nos. 1 to 6 hereinabove vide complaint dated 21.12.2024 inter-alia stating therein all the facts.
- VII. For that inspite of receiving the complaint lodged by the applicants the respondent authorities remained silent over the matter inspite of the fact that in residential area where people are residing with family these units are caring on without following the minimum environmental norms and units are functioning grossly violating the laws of the land and most of the units are not having the requisite permissions from the department and the statutory authorities.
- VIII. For that despite passing the earlier order and directions passed by the West Bengal pollution control board the responding did not obeys such direction and did not follow such order and according to their whims continued manufacturing unit by way of making noise as usual and have become more aggressive than before.

**5. LIMITATION :**

The applicants declare that the cause of action in the instant case, accrues and continues from day to day. Such cause of action is renewing on



day to day basis and as such the question of applicability of the limitation prescribed in Section 14(3) of the National Green Tribunal Act, 2010 does not arise.

**6. INTERIM PRAYER :**

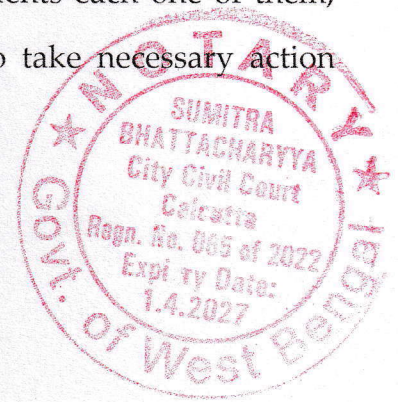
Pending final disposal of the application the applicant seeks insurance of the following interim orders :

- a) An interim order of injunction directing the respondents and/or their servants and/or their employees and/or their agents to take necessary steps against the units run by the private respondent nos. 7, 8, 9 at 237A and 237/A/1B, Satin Sen Sarani, P.O- Kankurgachi, P.S- Narkeldanga, Kolkata- 700054, by taking adequate noise control measures like installation of acoustic insulation panels, use of rubber pads, shifting of noise producing equipments etc, so that sound does not travel outside the respondents' unit beyond permissible limits.
- b) Ad-interim order in terms of prayer (a) as above.

**7. PRAYER :**

In view of the facts mentioned in paragraph 3 & 4 above the applicant prays for the following reliefs :

- a) Mandatory order commanding the respondents each one of them, their men, agents, assigns, subordinates to take necessary action



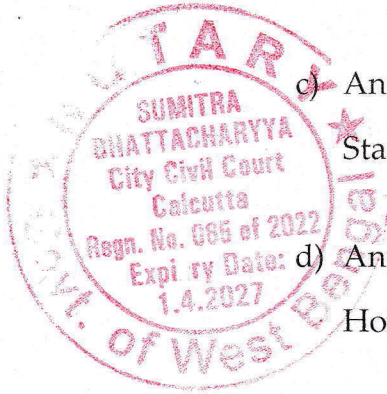
against the units run by the private respondent nos. 7, 8, 9 at 237A and 237/A/1B, Satin Sen Sarani, P.O- Kankurgachi, P.S- Narkeldanga, Kolkata- 700054, by taking adequate noise control measures like installation of acoustic insulation panels, use of rubber pads, shifting of noise producing equipments etc, so that sound does not travel outside the respondents' unit beyond permissible limits.

b) An order directing the respondents to maintain environmental norms strictly and take all necessary measures so that the people living in the neighbourhood may not suffer due to it's activities in any way whatsoever.

c) An order directing the Officer-in-Charge of Narkeldanga Police Station to take necessary steps against the private respondents.

d) Any other order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

e) Cost and/or incidental to the instant application.



Identified by me.

Krishnendu Bose

Advocate

Dist. No. : F/1864/2010

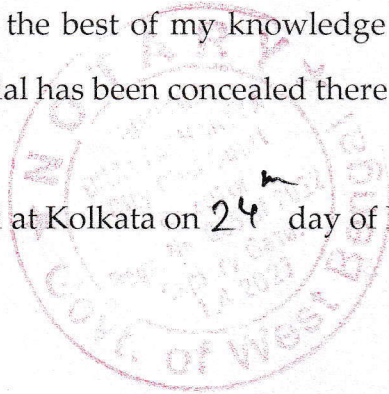
*Panjat Mullick*



VERIFICATION

I, Parijat Mullick, son of Pradip Mullick, the applicant no. 1 above-named, do hereby verify and declare that the statements made in paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on 24 day of February, 2025.



*Parijat Mullick*

DEPONENT

Prepared by me

*Krishnendu Bera*

Advocate

*Bar. No. F/1864/2010*

*24.02.2025*

Solemnly Affirmed and Declared before me

U/S 139 CPC (C)

Notary

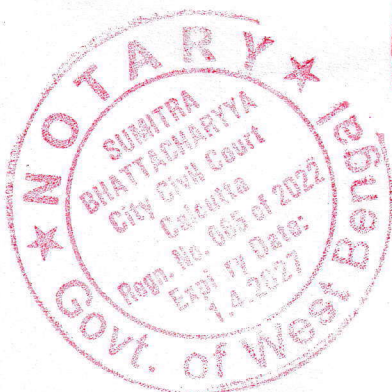
*Sumitra Bhattacharya*

Sumitra Bhattacharya

Notary, Govt. of W.B.

Regd. No. 065 of 2022

City Civil Court, Calcutta



24 FEB 2025



WEST BENGAL POLLUTION CONTROL BOARD  
(Department of Environment, Government of West Bengal)

Mani Square, Block/Space-8IT  
8<sup>th</sup> Floor, 164/1, Maniktala Main Road, Kolkata - 700 054  
website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Tel No. (033) 2320-0042

e-mail: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Dated: -2022

Memo No. 5L/WPB-2021/S-4110

PUBLIC GRIEVANCE CELL

Complainant (s)	Respondent (s)
Parijat Mullick & Others	M/s Shivangana Steels Prop: Phool Chand Jaiswal
Date: 24-11-2022	Time: 11:30 AM.

RECORD OF PROCEEDINGS

Mr. Parijat Mullick, complainant, appeared on behalf of the complainants. Nobody appeared on behalf of the respondent.

This is a complaint against an engineering and fabrication unit allegedly causing noise pollution in the neighbourhood.

Complainant submitted that they are suffering tremendously from noise arising due to metal cutting, welding etc. activities carried out by the respondent unit.

Considering the overall scenario and the submissions of the complainant, we understand that the respondent unit will not be required to obtain consent to operate of the State Board as "Engineering and fabrication units [dry process without any heat treatment / metal surface finishing operations / painting]" fall under "White" industrial categorization of WBPCB. We, however, direct *M/s Shivangana Steels* to avoid nuisance which may be caused from noise by taking adequate noise control measures which may include, but not limited to, measures like installation of acoustic insulation panels, use of rubber pads, shifting of noise producing equipment's etc., so that sound does not travel outside the respondent unit beyond the permissible limit. Manufacturing/repairing activities shall not under any circumstances be undertaken either in the open or on the municipal roadway.

We make it clear that the respondent unit shall maintain environmental norms strictly and take all necessary measures so that the people living in the neighbourhood may not suffer due to its activities in any way, whatsoever.

The Commissioner, Kolkata Municipal Corporation, may be kept informed of this order passed by the State Board today.

The Officer in Charge, Narkeldanga Police Station, is requested to oversee the compliance of this order. In case of any violation of this order, he is at liberty to take necessary action in accordance with law.

Sd/-  
( Dr. D. Chakraborty )  
Sr. Scientist & Incharge, P.G. Cell

Sd/-  
( B. Majumdar )  
Environmental Engineer

Sd/-  
( A. Goswami )  
Senior Law Officer

Later at about 2.00 PM Mr. Sandip Mitra, appeared on behalf of M/s Shivangana Steels and submitted a copy of trade license of the Kolkata Municipal Corporation for the year 2022-2023 for the trade of "Factory of Food & Non Food Items-Cable Tray, Steel Rack, Office Steel Furniture". He submitted that they are engaged in engineering and fabrication activities but without any heat treatment/surface finishing/painting activities.

The contents of the Record of proceedings was read over and explained before him.

Sd/-  
( Dr. D. Chakraborty )  
Sr. Scientist & Incharge, P.G. Cell

Sd/-  
( B. Majumdar )  
Environmental Engineer


Sd/-  
( A. Goswami )  
Senior Law Officer

Memo No. 1459 - 5L/WPB-2021/S-4110

Dated: 02-12-2022

Copy forwarded to:- (2)

1. M/s Shivangana Steels, Prop: Mr Phoolchand Jaiswal, 237/A/1B, Satin Sen Sarani, Dist: Kolkata, Pin: 700054, West Bengal.
- ✓ 2. Mr. Parijat Mullick & Others, 237/A, Maniktala Main Road, Dist: Kolkata, Pin: 700054, West Bengal.
3. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata 700 013.
4. The Officer in Charge, Narkeldanga Police Station, 6/1, Dr. M.N Chatterjee Sarani, Kolkata-700009.
5. The General Manager, District Industries Centre, Kolkata, Silpa Sadan, Ground Floor, 4, Camac Street, Kolkata- 700016.
6. Chief Engineer (O & E Cell), WBPCB.
7. The Sr. Environmental Engineer & In charge, Salt Lake Regional Office, WBPCB.
8. The P.A. to the Member-Secretary, WBPCB.
9. Guard File.

  
Environmental Engineer, P.G. Cell,  
W. B. Pollution Control Board

OK

Amuance-B

Date: 21.12.2024

20

To  
The Principal Secretary,  
Environment Department,  
Government of West Bengal,  
Prani Sampad Bhawan, LB-II, Sector-III,  
Salt lake City, Kolkata: 700106.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

Sir,

I, the undersigned most humbly take this opportunity to inform you the following facts and circumstances for your kind knowledge, intervention and taking necessary action in the matter.

I along with my family members are residing at 237/A, Satin Sen Sarani, Kolkata: 700054, along with senior citizens as well since a long span of time.

Just adjacent to our house there some units and industries namely Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G. L. Shaw manufacturer of chain and some other units as well which are causing severe noise pollution from early morning 5a.m till late night at 10p.m. That G.L.Shaw continues loading and unloading of iron chains which causes tremendous noise.

Due to the continuous noise occurring we are unable to live peacefully and also unable to sleep and recently the senior citizens in our family are also suffering from hearing problems due to the irritational noise. There is a new born baby about 4 (four) months old in our family who had to be shifted to a different place due to such tremendous noise and air pollution. Moreover the units engaged in manufacturing of iron and steel items and iron moulding also causes serious air pollution and most

of the times we have to keep our windows closed to avoid the obnoxious and pungent smell emanating from the units.

From early morning the units start functioning and commercial vehicles come and load materials and the same cause disturbance in the locality.

It is also a fact that in a residential area where people are residing with family these units are carrying on without even following the minimum environment norms. The units are functioning grossly violating the laws of the land and most of the units are not having the requisite permissions from the department and the statutory authorities.

I have also taken some videos which will prove the quantum of sound pollution I and my family members have to bear the entire day. If permitted I will produce some videos as and when required.

In these circumstances I humbly request you to kindly look into the matter on an urgent basis and take necessary action against the units violating the environmental norms and causing severe noise pollution and air pollution so that we can live peacefully in a healthy environment for which I shall remain ever grateful to you.

Thanking You,

Ranjit Mullick  
Chaitali Mullick  
Prasen Mullick  
Sweta Mullick

Mullick  
- 21/12/24  
Baisakhi Mullick

Yours Sincerely

Roadip Mullick  
Ranjit Mullick  
Indira Mullick  
Dilip Kumar Mullick  
Kuberi Mullick

Address: 237/A, Satin Sen Sarani,  
Kolkata: 700054 & 237A/1B Satin Sen Sarani  
(Manicktala Main Road) KOLKATA - 700054  
(M): 9836848333



**SPEED POST RECEIPT**

Bill No.

22

ID- 4000530591 Contract No.-40321452

No. EW131929045IN

DATE	24/12/24
WEIGHT	80 GM
CHARGE Rs.	08

**BNPL SPEED POST**  
Customer Code No. 4000530591  
Stamp: 20/Barabazar H.P.O. Kolkata - 700 007

TO <i>The Principal Secretary</i>						
<i>Environment Dept.</i>						
<i>Sald Lake, Kot-106</i>						
PIN						
SENDER <i>P. Mullick</i>						
<i>Kot-57</i>						

**Track Consignment**

Quick help

\* Indicates a required field.

\* Consignment Number

EW131929045IN Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	24/12/2024 19:51:04	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	27/12/2024 16:45:10

**Event Details For : EW131929045IN**

**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
27/12/2024	16:45:10	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
27/12/2024	09:38:03	Bidhan Nagar IB Market SO	Out for Delivery
27/12/2024	08:33:33	Bidhan Nagar IB Market SO	Item Received
27/12/2024	06:20:44	KOLAP TMO	Item Dispatched
26/12/2024	20:57:08	KOLAP TMO	Item Received
26/12/2024	17:43:47	Kolkata NSH	Item Dispatched
26/12/2024	17:18:24	Kolkata NSH	Item Bagged
26/12/2024	11:43:47	Kolkata NSH	Item Received
25/12/2024	02:34:20	KOLAP TMO	Item Dispatched
25/12/2024	00:40:28	KOLAP TMO	Item Received
24/12/2024	20:48:13	Barabazar H O	Item Dispatched
24/12/2024	20:28:20	Barabazar H O	Item Bagged
24/12/2024	19:51:04	Barabazar H O	Item Booked

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23

Date: 21.12.2024

To  
The Chief Secretary,  
Government of West Bengal,  
"Nabanna", 325, Sarat Chatterjee Road,  
Howrah- 711102.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

Sir,

I, the undersigned most humbly take this opportunity to inform you the following facts and circumstances for your kind knowledge, intervention and taking necessary action in the matter.

I along with my family members are residing at 237/A, Satin Sen Sarani, Kolkata: 700054, along with senior citizens as well since a long span of time.

Just adjacent to our house there some units and industries namely Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G. L. Shaw manufacturer of chain and some other units as well which are causing severe noise pollution from early morning 5a.m till late night at 10p.m. That G.L.Shaw continues loading and unloading of iron chains which causes tremendous noise.

Due to the continuous noise occurring we are unable to live peacefully and also unable to sleep and recently the senior citizens in our family are also suffering from hearing problems due to the irritational noise. There is a new born baby about 4 (four) months old in our family who had to be shifted to a different place due to such tremendous noise and air pollution. Moreover the units engaged in manufacturing of iron and steel items and iron moulding also causes serious air pollution and most of the times we have to keep our windows closed to avoid the obnoxious and pungent smell emanating from the units.

From early morning the units start functioning and commercial vehicles come and load materials and the same cause disturbance in the locality.

It is also a fact that in a residential area where people are residing with family these units are carrying on without even following the minimum environment norms. The units are functioning grossly violating the laws of the land and most of the units are not having the requisite permissions from the department and the statutory authorities.

I have also taken some videos which will prove the quantum of sound pollution I and my family members have to bear the entire day. If permitted I will produce some videos as and when required.

In these circumstances I humbly request you to kindly look into the matter on an urgent basis and take necessary action against the units violating the environmental norms and causing severe noise pollution and air pollution so that we can live peacefully in a healthy environment for which I shall remain ever grateful to you.

Thanking You,

*Ranjit Mullick.*

Yours Sincerely

*Ranjit Mullick,*  
*Rajni K Mullick -*

*Indira Mullick*  
*Dilip Kumar Mullick*

*Kobeni Mullick.*

*Chaitali Mullick*

*Pooja Mullick*  
*Sweta Mullick*

*Mullick*  
*21/12/24*

*Baisakhi Mullick*

Address: 237/A, Satin Sen Sarani, Kolkata-  
700054 & 237A/1B Satin Sen Sarani (Manicktala  
Main Road) KOLKATA - 700054  
(M): 9836848333



**SPEED POST RECEIPT**

Bill No.

25

ID- 4000530591 Contract No.-40321452

No. EW1319290311N

DATE 24/12/24 **INPL SPEED POST**  
 WEIGHT 20 GMS Customer Code No-4000530591  
 CHARGE Rs. 41/- 80/Barabazar H.P.O  
 Kolkata 700 007  
 STAMP

TO The Chief Secretary  
 Nabanna,  
 Howrah,  
 PIN 711102  
 SENDER P. Mukherjee  
 Ref-54

You are here Home >> Track Consignment

**Track Consignment**

Quick help

\* Indicates a required field.

\* Consignment Number  
 EW1319290311N Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	24/12/2024 19:51:04	711102	41.30	Inland Speed Post	Sibpur SO	26/12/2024 16:50:09

**Event Details For : EW1319290311N**

**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
26/12/2024	16:50:09	Sibpur SO	Item Delivered(Addressee)
26/12/2024	13:03:18	Sibpur SO	Out for Delivery
26/12/2024	10:46:33	Sibpur SO	Item Received
26/12/2024	10:34:50	Sibpur SO	Item Received
26/12/2024	04:21:35	Howrah Ground Mail Agent	Item Dispatched
26/12/2024	02:43:30	Howrah Ground Mail Agent	Item Received
26/12/2024	02:35:41	Howrah ICH	Item Dispatched
26/12/2024	01:23:53	Howrah ICH	Item Bagged
25/12/2024	23:21:25	Howrah ICH	Item Received
25/12/2024	21:15:24	Howrah Ground Mail Agent	Item Dispatched
25/12/2024	21:11:40	Howrah Ground Mail Agent	Item Received
25/12/2024	10:49:39	KOL AP TMO	Item Dispatched
25/12/2024	09:12:23	KOL AP TMO	Item Received
25/12/2024	06:57:05	Kolkata NSH	Item Dispatched
25/12/2024	05:33:51	Kolkata NSH	Item Bagged
25/12/2024	02:34:20	KOL AP TMO	Item Dispatched
25/12/2024	00:56:09	KOL AP TMO	Item Received



26

Date: 21.12.2024

To  
The Chairman,  
West Bengal Pollution Control Board,  
Paribesh Bhawan,  
10A, Block-LA, Sector-III, Salt Lake City,  
Kolkata: 700106.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

Sir,

I, the undersigned most humbly take this opportunity to inform you the following facts and circumstances for your kind knowledge, intervention and taking necessary action in the matter.

I along with my family members are residing at 237/A, Satin Sen Sarani, Kolkata: 700054, along with senior citizens as well since a long span of time.

Just adjacent to our house there some units and industries namely Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G. L. Shaw manufacturer of chain and some other units as well which are causing severe noise pollution from early morning 5a.m till late night at 10p.m. That G.L.Shaw continues loading and unloading of iron chains which causes tremendous noise.

Due to the continuous noise occurring we are unable to live peacefully and also unable to sleep and recently the senior citizens in our family are also suffering from hearing problems due to the irritational noise. There is a new born baby about 4 (four) months old in our family who had to be shifted to a different place due to such tremendous noise and air pollution. Moreover the units engaged in manufacturing of iron and steel items and iron moulding also causes serious air pollution and most of the times we have to keep our windows closed to avoid the obnoxious and pungent smell emanating from the units.

From early morning the units start functioning and commercial vehicles come and load materials and the same cause disturbance in the locality.

It is also a fact that in a residential area where people are residing with family these units are carrying on without even following the minimum environment norms. The units are functioning grossly violating the laws of the land and most of the units are not having the requisite permissions from the department and the statutory authorities.

I have also taken some videos which will prove the quantum of sound pollution I and my family members have to bear the entire day. If permitted I will produce some videos as and when required.

In these circumstances I humbly request you to kindly look into the matter on an urgent basis and take necessary action against the units violating the environmental norms and causing severe noise pollution and air pollution so that we can live peacefully in a healthy environment for which I shall remain ever grateful to you.

Thanking You,

Ranjit Mullick

Charitai Mullick

Rupin Mullick

Sweta Mullick

In Mullick

21/12/24

Beissakhi Mullick

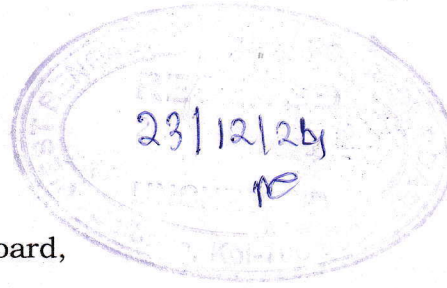
Yours Sincerely

Ranjit Mullick,  
Ranjit Mullick -  
Indira Mullick  
Dilip Kumar Mullick

Kaberi Mullick.

Address: 237/A, Satin Sen Sarani, Kolkata:  
700054 & 237A/1B Satin Sen Sarani (Manicktala  
Main Road) KOLKATA - 700054  
(M): 9836848333

28



Date: 21.12.2024

To  
The Member Secretary,  
West Bengal Pollution Control Board,  
Paribesh Bhawan,  
10A, Block-LA, Sector-III, Salt Lake City,  
Kolkata: 700106.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

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Thanking You,

Ranjit Mullick

Chaitali Mullick

Priyanshu Mullick

Sweta Mullick

Mullicks  
21/12/24

Baisakhi Mullick

Yours Sincerely

Dilip Mullick

Ranjit Mullick

Indira Mullick

Dilip Kumar Mullick

Kaberi Mullick

Address: 237/A, Satin Sen Sarani, Kolkata:  
700054 & 237A/1B Satin Sen Sarani (Manicktala  
Main Road) KOLKATA - 700054  
(M): 9836848333

o/e

30

Date: 21.12.2024

To  
The Commissioner of Police,  
Kolkata Police,  
18, Lalbazaar Street,  
Kolkata: 700001.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

Sir,

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Ranjit Mullick

Yours Sincerely

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Indira Mullick  
Dilip Kumar Mullick

Chaitali Mullick  
Rupen Mullick  
Sweta Mullick

Kaberi Mullick

Mullick  
21/12/24  
Baisakhi Mullick

Address: 237/A, Satin Sen Sarani, Kolkata:  
700054 & 237A/1B Satin Sen Sarani (Manicktala  
Main Road) KOLKATA - 700054

(M): 9836848333



**SPEED POST RECEIPT**

Bill No.

32

ID- 4000530591 Contract No.-40321452

No. EW131929028IN

DATE 24/12/24  
WEIGHT 370 GMS  
CHARGE Rs. 18/-

**BNPL SPEED POST**  
Customer Code No-4000530591  
Barabazar H.P.O  
Kolkata - 700 007

TO The Commissioner of Police  
K.P.  
K.P. - 1  
PIN  
SENDER P. Mullick  
K.P. - 54

**Track Consignment**

Quick help

\* Indicates a required field.

\* Consignment Number  
EW131929028IN Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	24/12/2024 19:51:04	700001	17.70	Inland Speed Post	KOLKATA GPO	27/12/2024 15:25:04

**Event Details For : EW131929028IN**

**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
27/12/2024	15:25:04	KOLKATA GPO	Item Delivered(Addressee)
27/12/2024	10:04:49	KOLKATA GPO	Out for Delivery
27/12/2024	08:15:05	KOLKATA GPO	Item Received
27/12/2024	05:41:38	Kolkata RMS Mails TMO	Item Dispatched
27/12/2024	05:01:29	Kolkata RMS Mails TMO	Item Received
26/12/2024	18:15:50	KOL AP TMO	Item Dispatched
26/12/2024	16:57:44	KOL AP TMO	Item Received
26/12/2024	15:36:22	Kolkata NSH	Item Dispatched
26/12/2024	14:42:11	Kolkata NSH	Item Bagged
26/12/2024	11:43:47	Kolkata NSH	Item Received
25/12/2024	02:34:20	KOL AP TMO	Item Dispatched
25/12/2024	00:40:28	KOL AP TMO	Item Received
24/12/2024	20:48:13	Barabazar H O	Item Dispatched
24/12/2024	20:28:20	Barabazar H O	Item Bagged
24/12/2024	19:51:04	Barabazar H O	Item Booked

012

33

Date: 21.12.2024

To  
The Officer-in-Charge,  
Narkeldanga Police Station,  
6/1, Dr. M. N. Chatterjee Sarani,  
Kolkata: 700009.

Sub: Complaint regarding severe noise pollution and air pollution created by Shivangana Steels, manufacturer and seller of iron and steel items, Amiya Sales and Industries, engaged in the process of iron moulding, G.L.Shaw manufacturer of chain.

Sir,

I, the undersigned most humbly take this opportunity to inform you the following facts and circumstances for your kind knowledge, intervention and taking necessary action in the matter.

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Thanking You,

Ranjit Mullick.

Chaitali Mullick.

Rupam Mullick  
Sweta Mullick

Mullick  
21/12/24

Baisakhi Mullick

Yours Sincerely

Ranjit Mullick

Ranjit Mullick  
Indira Mullick  
Dilip Kumar Mullick

Kaberi Mullick.

Address: 237/A, Satin Sen Sarani, Kolkata:  
700054 & 237A/1B Satin Sen Sarani (Manicktala  
Main Road) KOLKATA - 700054  
(M): 9836848333



**SPEED POST RECEIPT**

Bill No.

35

EW131929014IN

TO *M. C. C.*  
*Narkeldanga P.S.*  
*Kol-9*

SENDER *P. Mullick*  
*Kol-54*

DATE *24/12/24* **BNPL SPEED POST**  
 WEIGHT *30* GMS Customer Code No-4000530591  
 CHARGE Rs. *18/-* **Barabazar H.P.O**  
 Kolkata - 700 007

**Track Consignment**

Quick help

\* Indicates a required field.

\* Consignment Number

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Barabazar H O	24/12/2024 19:51:04	700009	17.70	Inland Speed Post	Raja Ram Mohan Sarani SO	27/12/2024 15:56:49

**Event Details For : EW131929014IN**  
**Current Status : Item Delivered(Addressee)**

Date	Time	Office	Event
27/12/2024	15:56:49	Raja Ram Mohan Sarani SO	Item Delivered(Addressee)
27/12/2024	10:20:25	Raja Ram Mohan Sarani SO	Out for Delivery
27/12/2024	07:26:26	Raja Ram Mohan Sarani SO	Item Received
27/12/2024	06:29:38	KOLAP TMO	Item Dispatched
26/12/2024	20:57:08	KOLAP TMO	Item Received
26/12/2024	17:43:47	Kolkata NSH	Item Dispatched
26/12/2024	17:12:26	Kolkata NSH	Item Bagged
26/12/2024	11:43:47	Kolkata NSH	Item Received
25/12/2024	02:34:20	KOLAP TMO	Item Dispatched
25/12/2024	00:40:28	KOLAP TMO	Item Received
24/12/2024	20:48:13	Barabazar H O	Item Dispatched
24/12/2024	20:28:20	Barabazar H O	Item Bagged
24/12/2024	19:51:04	Barabazar H O	Item Booked

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Annexure C

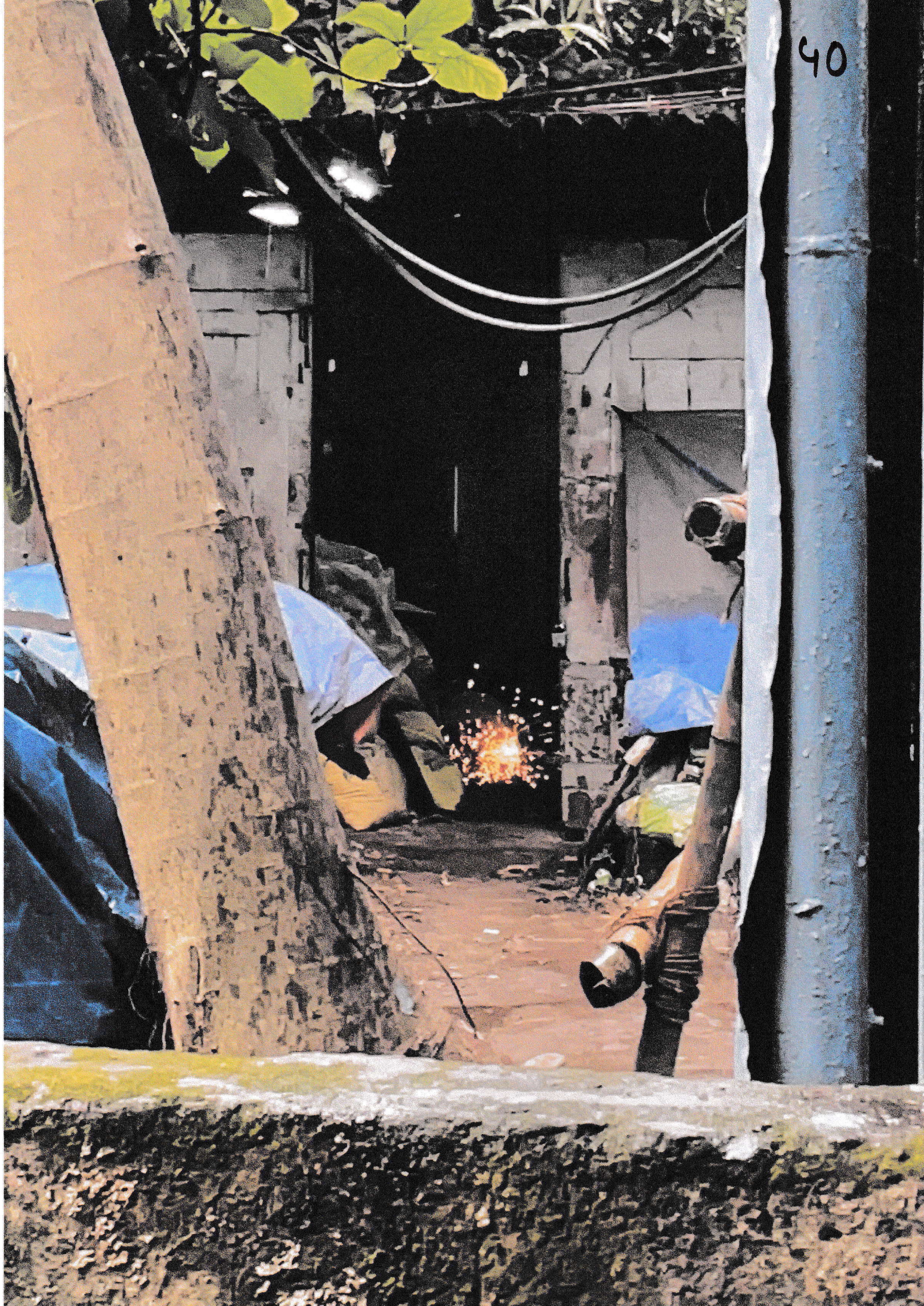
36











41



**"VAKALATNAMA"**

*Ranjit Mullick*

*Rajesh Mullick*

*Ranjit Mullick*

*Ranjit Mullick*

*Ranjit Mullick*

*Indira Mullick*

*Rajesh Kumar Mullick*

*Rajesh Mullick*

In the Hon'ble National Green Tribunal at Eastern Zone Bench Judge

O. A Suit/Case No.

at 2015

Signature

*Ranjit Mullick Tom.*

Plaintiff  
Applicant  
Appellant

-VS-

*State of West Bengal Tom.*

Defendant  
Opp. Party  
Respondent

KNOW ALL MEN by these

that I/We do hereby in my / our name and my / (our behalf constitute and appoint Sri Krishnendu Bera Advocate, High Court true and lawful Pleader / Advocate & Attorneys to appear and act for me / us in the matter noted above to the suit written statement, conduct suit, appeal from original suit order etc. and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter disposing in or withdrawing money from filling or taking out of appear, document and payment order from Court referring matters in dispute between the parties here to arbitration, withdrawing the above matters with liberty title fresh suit, sending properties released from attachment filling execution or Miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from us our Court. Withdrawing custody and other fees and doing on my / our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as my / our own acts and as it done by me / us to all intents and purposes.

Date 24.02.2015

ADVOCATES—

*Krishnendu Bera  
Advocate, High Court, Calcutta.*

*MOB: 9804470555*

*Barr No. F/1864/2010*

"VARALAKSHMANA"

Subscribed at

In the presence of the undersigned Judge at  
Court No. \_\_\_\_\_

Plaintiff  
Accused  
Defendant  
Judge  
Witness

Received the valesalamana from my  
Client and accepted by me.  
Krishnamoorti Bora

Advocate

I We hereby agreeing to fully and confirm all acts so done by the said Advocate or Attorneys as  
my own acts and as if done by  
me & us to all intents and purposes  
in the above matters as are necessary and proper  
as our Court. Withdrawing costs and other fees and doing on my & our behalf such other acts  
or miscellaneous cases and other petitions, filing at execution sale, obtaining payment from  
matters with liberty till full amount is received from execution sale, withdrawing the above  
relating matters in dispute between the parties here to execution, withdrawing the above  
money from filing or taking out of appeal document and payment order from Court  
connection including compromise of the above matter, classing in or withdrawing  
and order etc. and for that purpose to do all acts and things, whatsoever in that  
matter noted above to the said written statement, except and appeal from orders  
and other orders, Advocate & Attorneys to appear and act for me & us in the  
Yashwantrao Chavan & Co. Advocates, Mumbai

BEFORE THE NATIONAL GREEN  
TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA,  
WEST BENGAL

O.A. No.                      of 2025/EZ

In the matter of :

Parijat Mullick & Ors.

.....Applicants

-Versus-

The State of West Bengal & Ors.

....Respondents.

ORIGINAL APPLICATION

Krishnendu Bera ,  
Advocate, High Court, Calcutta.

9804470595 (M)  
Email : krishnendubera87@gmail.com